

THE ESSENTIAL COMMODITIES (SPECIAL PROVISIONS)
AMENDMENT ACT, 1993

No. 34 OF 1993

[3rd April, 1993.]

An Act further to amend the Essential Commodities (Special Provisions) Act, 1981 and to make special provisions by way of amendment to the Essential Commodities Act, 1955.

BE it enacted by Parliament in the Forty-fourth Year of the Republic of India as follows:—

Short
title
and com-
mence-
ment.

1. (1) This Act may be called the Essential Commodities (Special Provisions) Amendment Act, 1993.

(2) It shall be deemed to have come into force on the 27th day of August, 1992.

Amend-
ment of
pream-
ble.

2. In paragraph 2 of the preamble to the Essential Commodities (Special Provisions) Act, 1981 (hereinafter referred to as the principal Act), for the words "ten years", the words "fifteen years" shall be substituted.

18 of 1981.

Amend-
ment of
section
1.

3. In section 1 of the principal Act, in sub-section (3), for the words "ten years", the words "fifteen years" shall be substituted.

Insertion
of new
section
9A.

4. After section 9 of the principal Act, the following section shall be inserted, namely:—

Insertion
of new
section
10AA.

9A. In the Essential Commodities Act, 1955, after section 10A, the following section shall be inserted, namely:—

10 of 1955.

Power
to arrest.

"10AA. Notwithstanding anything contained in the Code of Criminal Procedure, 1973, no officer below the rank of an officer in charge of a police station or any police officer authorised by him in this behalf in writing shall arrest any person accused of committing an offence punishable under this Act."

2 of 1974.

Repeal
and
saving.

5. (1) The Essential Commodities (Special Provisions) Amendment Ordinance, 1993 is hereby repealed.

Ord. 1
of 1993.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.